

Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu/Srinagar

Notification
Jammu, the 16th July, 2021

S.O 241 .- In exercise of the powers conferred by clause (a) of section 9 of the Stamps Act, Smt. 1977 (XL of 1977), the Government hereby directs that there shall be remission of duty chargeable under the said Act for new as well as existing Industrial units undertaking substantial expansion in case of documents/instruments related to land transactions in Government Industrial Estates including lease/mortgage deeds executed by the Industrial Units under Jammu and Kashmir Industrial Policy 2021-30 notified by the Government vide No 117-IND of 2021 dated 19th April, 2021.

By order of the Government of Jammu and Kashmir.

Sd/-
(Dr. Arun Kumar Mehta), IAS
Financial Commissioner,
Finance Department.
Dated: 16 -07- 2021.

No: FD-ESTB/24/2021-09-FINANCE DEPARTMENT

Copy to the:-

1. Joint Secretary, Ministry of Home Affairs J&K, Government of India, New Delhi.
2. All Financial Commissioners.
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. Principal Secretary to Hon'ble Lt. Governor.
5. All Principal Secretaries to Government.
6. All Commissioner/Secretaries to Government.
7. Divisional Commissioner, Jammu/Kashmir.
8. Commissioner, State Taxes Department, J&K, Srinagar.
9. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir
10. I/C Website Finance Department.


16/7/2021
Shafqat Ali Keen (KAS)
Under Secretary to Government,
Finance Department
